

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(S) No. 6331 of 2010

Narayan Pandit

..... Petitioner

Versus

The State of Jharkhand & Ors.

.....

Respondents

CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner : Mr. Manoj Kr. Sah, Advocate

For the Respondent : Mr. Raunak Sahay, A.C. to G.P.-V

09/Dated: 10th September, 2021

Heard through V.C.

- 2.** Mr. Manoj Kr. Sah, learned counsel for the petitioner seeks permission to withdraw this case in view of the paragraph nos. 7, 8 and 9 of the counter-affidavit dated 09.04.2018 with a liberty to approach the concerned respondent, if so advised.
- 3.** Learned counsel for the respondent does not have any objection.
- 4.** In view of the aforesaid fact, the instant writ application is dismissed.

(Deepak Roshan, J.)

Amardeep/